

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

Appeal No. 505/252/ND/2018

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2018**

NAME OF THE COMPANY: M/s. Coronation Constructions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 252(1)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner:

Mr. Manoj Kumar Garg & Mr. Santosh
Kumar, Advocates


Present for the Respondent:

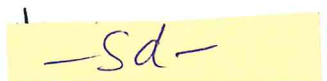
Ms. Lakshmi Gurung, Standing Counsel for
IT Dept with Mr. Divey Kant, Advocate

ORDER

Ld. Counsel for the Petitioner prays for further time to file additional documents in support of any fixed assets, loan taken or business transactions. It is noted that the bank statements do not reflect any transactions in respect of the business. Income tax returns also do not show any revenue generation. TDS deducted is only the interest of credit amount available in the bank.

To come up on 6th September, 2018.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)